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- (iii) Ctude oil to be imported will be received in the Gulf of Kutch where a 'single buoy mooring' facility will be provided. From there crude oil will be brought to a shore terminal and therefrom by a pipe line (approximately 1200 Kms in length) to the refinery site at Mathura.
- (iv) The refinery is expected to produce motor spirit, naphtha, High speed Diesel Oil, Kerosene Oil, Light Diesel Oil, Furnace Oil (including feedstock for fertilizers), LPG and Bitumen.
- (v) The refinery will have its own captive power generation unit which would meet the refinery's power and steam requirements. Provision will also be made for adequate offluent treatment and disposal facilities.
- ..!! (vi) The total investment on the refinery, pipeliles, off shore terminal and on-shore facilities would be approximately Rs. 161.15 crores (excluding township).
  - (vii) A special feature of the refinery project will be the provision of a one-million tonne Hydro Cracker to convert heavy oil into more valuable middle distillates for which there is a large and growing demand in the north-West region.
  - (viii) It is estimated that the refinery complex along with off-shore and pipeline facilities would create employment potential for about 1300 people.
  - (ix) The refinery is likely to be ready for commissioning by 1977.

## उच्चतम न्यायालय के अतिरिक्त न्यायपीठ

\*174. श्री जगदीश प्रसाद माथुर:
श्री डी॰ के॰ पटेल:
श्री लाल आडवागी:
श्री रत्तन लाल जैन:
श्री ना॰ कृ॰ शेजवलकर:
सरदार कुमार सं॰ चं॰ आंग्रे:
क्या विधि और न्याय मंत्री यह बताने की

कृपा करेंगे कि:

- (क) क्या देश के पश्चिमी, दक्षिणी श्रीर पूर्वी भागों में उच्चतम न्यायालय के तीन ग्रित-रिक्त न्यायपीठों की स्थापना किए जाने का विचार है; और
- (ख) यदि हां, तो संबंधित <mark>योजना</mark> का व्योराक्याहै?

ADDITIONAL BENCHES OF SUPREME COURT

\*174. SHRI JAGDISH PRASAD

MATHUR:

SHRI D. K. PATEL:

SHRI LAL K. ADVANI:

SHRI RATTAN LAL JAIN:

SHRI N. K. SHEJWALKAR:

SHRI S. C. ANGRE:

Will the Minister of LAW AND JUS-TICE be pleased to state:

- (a) whether three additional Banches of the Supreme Court are proposed to be set up in the Western, Southern and Eastern regions of the country; and
- (b) if so the details of the relevant scheme? ]

विधि ग्रौर न्याय मंत्री (श्रीएच॰ ग्रार॰ गोखले): (क) जी नहीं।

- (ख) प्रश्न ही नहीं उठता।
- \*\*[THE MINISTER OF LAW AND TICE (SHRI H. R. GOKHALE): (a) No, Sir.
  - (b) Does not arise.]

REFINERY AGREEMENTS WITH PRIVATE FOREIGN OIL COMPANIES

\*175. SHRI S. G. SARDESAI: SHRI YOGENDRA SHARMA:

Will the Minister of PETROLEUM & CHEMICALS be pleased to refer to the reply to Starred Question No. 176 given in the Rajya Sabha on the 15th May, 1972 and state;

<sup>\*[ ]</sup> English translation.